

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 7462/Del/2019  
Assessment year 2006-07**

Apotech India Pvt. Ltd., 66 K M Stone, NH-8, Delhi Jaipur Highway, Village Sidhrawali, Gurgaon Haryana – 123413 (PAN: AACCM0338G)	vs	DCIT, Circle – 1(1), New Delhi.
(Appellant)		(Respondent)

**Appellant by: None**

**Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 10.02.2021**

**Date of pronouncement : 10.02.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Dy. Commissioner of Income Tax, Gurgaon dated 30.07.2019 and pertains to assessment year 2006-07.

2. The learned counsel for the assessee, vide letter dated 05.02.2021 received through email, has requested for withdrawal of the appeal filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar